

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.574/98 in O.A.NO.1693/97

69

Between:

Dt. of Order: 22.7.98.

1. Secretary, Min.of Defence, Govt. of India, New Delhi.
2. The Engineer in Chief's Branch, Army HQ, New Delhi.
3. The Chief Engineer, Southern Command, Pune.

...Applicants/Respondents.

And

1. Shri U.S.Prakash Rao

...Respondent/Applicant.

Counsel for the Applicants : Mr.V.Vinod Kumar

Counsel for the Respondents : Mr.K.S.R.Anjaneyulu

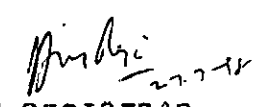
CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.V.Vinod Kumar for the applicant and Mr.D.Subramanyam for the respondents.

The time is extended up to 30.9.98. No further extension will be given.


DEPUTY REGISTRAR

To

1. Secretary, Min.of Defence, Govt. of India, New Delhi.
2. The Engineer in Chief's Branch, Army HQ, New Delhi.
3. The Chief Engineer, Southern Command, Pune.
4. One copy to Mr.V.Vinod Kumar, Advocate,CAT,Hyderabad.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate,CAT,Hyderabad.
6. One duplicate copy.

YLKR

~~17~~
~~4/5/98~~

(6)

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE ~~SHRI D.S. JAI PARAMESHWAR~~ :
M(J)

DATED: 22/7/98

ORDER/JUDGMENT

M.A./R.A./C.B. NO. 574/98

in

C.A. NO. 1693/97

~~ADMITTED AND INTERIM DIRECTIONS~~
~~ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH
28 JUL 1998
हैदराबाद न्यायपीठ
HYDERABAD BENCH

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

MLE. No. 818 /98 in OA.1693 /97

Date of Order: 8-10-98.

Between:

1. Union of India, rep. by
Secretary, Min. of Defence,
New Delhi-
2. The Engineer-in-Chief's Branch
Army HQ, New Delhi-11.
3. The Chief Engineer,
Southern Command, Pune-4.

.. Petitioners.

and

U.S. Prakesh Rao.

.. Respondents.

For the Applicants: Mr. V. Vinod Kumar, Addl. CGSC.

For the Respondent: Mr. K. S. R. Anjaneyulu, Advocate.

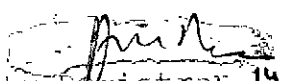
CORAM:

THE HON'BLE MR. D. H. NASIR : VICE-CHAIRMAN

The Tribunal made the following Order:-

Heard.

The time for complying with the directions given by this Tribunal in O.A. No. 1693 /97 dated 23-12-97 is extended upto 21-12-98 as submitted by the learned standing counsel for the respondents (in OA). The MA is allowed.


Deputy Registrar. 14-10-98

To

1. The Secretary, Min. of Defence, Union of India,
New Delhi.
2. The Engineer-in-Chief's Branch Army HQ, New Delhi-11.
3. The Chief Engineer, Southern Command, Pune-1.
4. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT. Hyd.
5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT. Hyd.
6. One spare copy.

pvm.

22/10/98

I COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR: V.
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 8-10-1998.

ORDER/JUDGMENT

M.A/R.A./C.A. No. 818/98

in

O.A. No. 1693/98

T.A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH
20 OCT 1998
हैदराबाद न्यायपीठ
HYDERABAD BENCH